

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3448**

TO BE ANSWERED ON THE 16TH MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)

NRC IN ASSAM

3448. SHRI GAURAV GOGOI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the NRC in Assam excludes over one lakh Gorkhas;

(b) whether the Government is also aware that Gorkhas are being marked as D voters arbitrarily;

(c) whether the Government has taken any steps for relief of the community and if so, the details thereof;

(d) whether the Government has taken any measures to ensure implementation of any such relief measures and if so, the details thereof; and

(e) whether the Government has taken any step to expedite the grievance redressal mechanism of members excluded from the NRC?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): On the direction of the Hon'ble Supreme Court, the hard copies of the supplementary list of inclusions and online family-wise list of exclusions in National Register of Citizens (NRC), Assam have been published on 31st August, 2019. A total of 3,11,21,004 persons are found

eligible for inclusion leaving out 19,06,657 persons. The decision of eligibility of 'D' Voters and their descendants has been kept on hold on the direction of Hon'ble Supreme Court. Separate list of exclusion of Gorkhas has not been published. Any person not satisfied with the outcome of the decisions of claims and objections leading to publication of final NRC may prefer an appeal before the Foreigners Tribunal constituted under the Foreigners (Tribunal) Order, 1964 within a period of one hundred and twenty days from the date of such order. On the disposal of appeal by the tribunals the names shall be included or deleted, as the case may be, in the NRC. The State Government was requested on 24.09.2018 to direct all concerned that only those Gorkhas who have come from Bangladesh and are living in the State of Assam can be treated as from the "specified territory" in accordance with Section 6A of the Citizenship Act, 1955.

Two hundred appellate Foreigners Tribunals (FTs) in addition to the existing One hundred FTs have been established in 2019. State Government of Assam has made necessary arrangements to provide legal aid to the needy people amongst those excluded from final NRC by providing all assistance through the District Legal Services Authorities.
